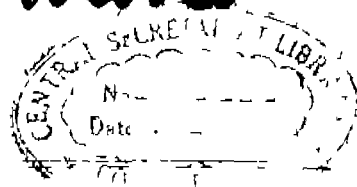




# भारत का राजपत्र

## The Gazette of India

प्राधिकार से प्रकाशित  
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सं० 15] नई दिल्ली, शनिवार, अप्रैल 13, 1996 (चैत्र 24, 1918)

No. 15] NEW DELHI, SATURDAY, APRIL 13, 1996 (CHAITRA 24, 1918)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिनसे कि यह अलग संकलन के रूप में रखा जा सके।

(Separate paging is given to this Part in order that it may be filed as a separate compilation)

### भाग III—खण्ड 4

#### [PART III—SECTION 4]

सांविधिक निकायों द्वारा जारी की गई विविध अधिसूचनाएं जिनमें कि आदेश, रितावन और सूचनाएं सम्मिलित हैं]

[Miscellaneous Notifications including Notifications, Orders, Advertisements and Notices issued by Statutory Bodies]

भारतीय रिजर्व बैंक  
केन्द्रीय कार्यालय

बम्बई-400005, दिनांक 29 फरवरी 1996

सं. 438/08 21.002/96—भारतीय स्टेट बैंक अधिनियम 1955 की धारा 41 की उपधारा (1) के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए तथा केन्द्रीय सरकार के परामर्श से भारतीय रिजर्व बैंक ने भारतीय स्टेट बैंक के लंबा परीक्षकों के रूप में निम्नलिखित को उक्त बैंक की अगली वार्षिक सामान्य बैठक तक के लिए नियुक्त किया है

- (1) मैसर्स के एन गटगटिया एण्ड क., कलकत्ता
- (2) मैसर्स बाटलीबाण एण्ड पुर्गेहित, मुंबई
- (3) मैसर्स फारुकी एण्ड क., नयी दिल्ली
- (4) मैसर्स जगन्नाथन एण्ड सर्वेश्वरन, मद्रास

- (5) मैसर्स मोराब एस. इजीनियर एण्ड क., मुंबई
- (6) मैसर्स लूनकर एण्ड क., जोधपुर
- (7) मैसर्स के. के. सोनी एण्ड क., नयी दिल्ली
- (8) मैसर्स आर सिधी एण्ड क., कलकत्ता
- (9) मैसर्स उसामहेश्वर राव एण्ड क., हैदराबाद
- (10) मैसर्स वसंत सिन्हा एण्ड क., नयी दिल्ली
- (11) मैसर्स जैन घोषडा एण्ड क., नयी दिल्ली
- (12) मैसर्स पी. बी. विजयगोपालन एण्ड क., मद्रास
- (13) मैसर्स मन्नापरिया जागोडिया एण्ड क., पटना

डी एस रामचंद्र राज  
कार्यपालक निदेशक

**अध्यक्ष**

विनियम 10-क (1) (क) के अंतर्गत

सहायक श्रम आयुक्त, धुबरी, डाकघर-धुबरी, जिला-धुबरी।

**सदस्य**

विनियम 10-क (1) (ख) के अंतर्गत

मुख्य चिकित्सा तथा स्वास्थ्य अधिकारी जिला-धुबरी, डाकघर-धुबरी।

विनियम 10-क (1) (ग) के अंतर्गत

प्रशासनिक चिकित्सा अधिकारी, कर्मचारी राज्य बीमा योजना, गुवाहटी या उसके द्वारा नामित कोई अन्य-चिकित्सा अधिकारी

विनियम 10-क (1) (घ) के अंतर्गत

1. श्री पी. पी. भराली, वैयक्तिक प्रबन्धक, मैसर्स उमको लि. धुबरी
2. श्री भास्कर चेतर्षी, निदेशक मैसर्स धुबरी प्लास्टिड फ़ैक्टरी, धुबरी।
3. श्री के. हरलालका, प्रोफ़ेसर हरलालका मेनिफ़ेकस-रिंग उद्यम, एमको रोड, धुबरी

विनियम 10-क (1) (ङ) के अंतर्गत

1. प्रोफ़ेसर पी. चन्द, अध्यक्ष गोवालपारा जिला बिबि मजदूर संघ, धुबरी
2. य. नासिरुद्दीन, साधारण सचिव, एमको श्रमिक संघ धुबरी
3. श्री बी. पी. वत्ता, अध्यक्ष उमको मजदूर संघ, धुबरी

विनियम 10-क (1) (च) के अंतर्गत

प्रबंधक, स्थानीय कार्यालय, क. रा. बी. निगम धुबरी।

आदेशानुसार

यु. सी. डॉले

क्षेत्रीय निदेशक

राष्ट्रीय अध्यापक शिक्षा परिषद

नई दिल्ली-110002, दिनांक 22 जनवरी 1996

सं. एफ-28-14/95-एन.सी.टी.ई.—राष्ट्रीय अध्यापक शिक्षा परिषद अधिनियम के खण्ड 32 के उप-खण्ड (1) एवं उप-खण्ड (2) की धारा (ग) तथा (द) के अंतर्गत प्रवृत्त शक्तियों का प्रयोग करते हुए, जिन्हें राष्ट्रीय अध्यापक शिक्षा परिषद

अधिनियम 1993 (1993 की संख्या 73) के खण्ड 20 के उप-खण्ड (3) की धारा (ग) एवं उप-खण्ड 5 के साथ पढ़ा जाय, राष्ट्रीय अध्यापक शिक्षा परिषद द्वारा निम्नलिखित विनियम बनाये गये हैं, यथा :

**1. संक्षिप्त नाम और प्रारम्भ**

इन विनियमों का नाम "राष्ट्रीय अध्यापक शिक्षा परिषद (क्षेत्रीय समिति में नामजद व्यक्तियों की संख्या, उनका कार्यकाल तथा उन्हें दिये भत्ता), विनियम, 1955" है। ये विनियम सरकारी राजपत्र में प्रकाशन की तारीख से लागू माने जाएंगे।

**2. परिभाषाएं**

संदर्भ के अनुसार तब तक कोई अर्थ न हो इन विनियमों में

(1) "अधिनियम" का अर्थ है राष्ट्रीय अध्यापक शिक्षा परिषद अधिनियम, 1993 (1993 की संख्या 73)

(2) अन्य सभी शब्दों के वही अर्थ होंगे जो इस अधिनियम के खण्ड 2 में निहित हैं।

**3. व्यक्तियों की संख्या**

परिषद के अध्यक्ष द्वारा ऐसे छ. व्यक्तियों को जिन्हें अध्यापक शिक्षा से संबंधित मामलों में विशेष ज्ञान और अनुभव हो, प्रत्येक क्षेत्रीय समिति में नामजद किया जाएगा।

**4. कार्यकाल**

उपर्युक्त विनियम 3 के अंतर्गत क्षेत्रीय समिति में नामजद व्यक्तियों का कार्यकाल, नामजदगी की तारीख से अथवा नई नियुक्तियां होने तक, जो भी बाद में हो, दो वर्ष का रहेगा।

**5. दिये भत्ता**

(1) उस व्यक्ति को, जिसे क्षेत्रीय समिति में नामजद किया गया है, क्षेत्रीय समिति की बैठक में उपस्थित रहने के लिये परिषद द्वारा समय-समय पर निर्धारित दर से यात्रा तथा दैनिक भत्ता अदा किया जाएगा।

(2) उपर्युक्त उप-खण्ड के अंतर्गत दिये यात्रा तथा दैनिक भत्ते के अतिरिक्त नामजद सदस्यों को, उतने दिनों के लिये जितने दिन सदस्य बैठक में वास्तव में उपस्थित रहते हैं, परिषद द्वारा समय-समय पर निर्धारित दर से मानदेय भी दिया जायेगा।

सुरेन्द्र सिंह

सदस्य सचिव

राष्ट्रीय अध्यापक शिक्षा परिषद

**EMPLOYEES' STATE INSURANCE CORPORATION  
(REGIONAL OFFICE, NORTH EASTERN REGION)**

Guwahati-21, the 20th March 1996

No. 43-V.34/11/95-Estt.—It is notified that the Local Committee, Tinsukia set up vide this office Notification No. 43-V.34/11/75-Estt. dated 15-3-90 for Tinsukia area, North Eastern Region under Regulation 10-A of the Employees' State Insurance (General) Regulations, 1950 has been re-constituted as under :—

*Chairman*

Under Regulation 10-A(1)(a)

The Asstt. Labour Commissioner,  
Distt. Tinsukia, P.O. Tinsukia.

*Members*

Under Regulation 10-A(1)(b)

The Chief Medical & Health Officer,  
Distt. Tinsukia, P.O. Tinsukia.

Under Regulation 10-A(1)(c)

The Administrative Medical Officer,  
E.S.I. Scheme, Assam, Guwahati  
or any other medical officer nominated by him.

Under Regulation 10-A(1)(d)

1. Sri U. C. Pugalia, Manager,  
M/s. National Plywood Industries,  
Makum Road, Tinsukia.
2. Shri Kishore Agarwala, Director,  
M/s. Bharat Ferros (P) Ltd.,  
Kaziranga House, Tinsukia.

Under Regulation 10-A(1)(e)

1. Sri Suresh Deka, General Secretary,  
All Assam Vanner Plywood & Saw Mills  
Workers Union, Tinsukia.
2. Sri K. Bhattacharjee, General Secretary,  
Industries & Establishment Workers Union,  
Tamlubari, Tinsukia.

Under Regulation 10-A(1)(f)

The Manager, E.S.I. Corporation,  
Local Office, Tinsukia.

By order  
U. C. DOLEY  
Regional Director

No. 43-V.34/11/95-Estt.—It is notified that the Local Committee, Dhubri set up vide this office Notification No. 43-V.34/11/75-Estt. dated 15-3-90 for Dhubri area, North Eastern Region under Regulation 10-A of the Employees' State Insurance (General) Regulations, 1950 has been re-constituted as under :—

*Chairman*

Under Regulation 10-A(1)(a)

The Asstt. Labour Commissioner,  
Distt. Dhubri, P.O. Dhubri.

*Members*

Under Regulation 10-A(1)(b)

The Chief Medical & Health Officer,  
Distt. Dhubri, P.O. Dhubri.

Under Regulation 10-A(1)(c)

The Administrative Medical Officer,  
E.S.I. Scheme, Assam, Guwahati  
or any other Medical Officer nominated by him,

Under Regulation 10-A(1)(d)

1. Sri P. P. Bharali, Personnel Manager,  
M/s. WIMCO Ltd., Dhubri.
2. Sri Bhaskar Chatterjee, Director,  
M/s. Dhubri Plywood Factory, Dhubri.
3. Sri K. Harilalka, Proprietor,  
M/s. Harilalka Mfg. Enterprise,  
AMCO Road, Dhubri.

Under Regulation 10-A(1)(e)

1. Prof. P. Chanda, President,  
Goalpara District Beedi Mazdoor Federation, Dhubri.
2. Md. Nasiruddin, General Secretary,  
AMCO Sramik Sangha, Dhubri.
3. Sri B. B. Dutta, President,  
WIMCO Workers Union, Dhubri.

Under Regulation 10-A(1)(f)

The Manager, E.S.I. Corporation,  
Local Office, Dhubri.

By order  
U. C. DOLEY  
Regional Director

**NATIONAL COUNCIL FOR TEACHER EDUCATION**

New Delhi-110 002, the 22nd January 1996

No. F 28-14/95 NCTE.—In exercise of the powers conferred under sub-section (1) and clause (L) & (M) of sub-section (2) of Section 32 of National Council for Teacher Education Act read with clause (C) of sub-section (3) and sub-section (5) of Section 20 of National Council for Teacher Education Act, 1993, (No. 73 of 1993), National Council for Teacher Education here by makes the following regulations namely :

*1. Short Title and Commencement*

These regulations may be called the "National Council for Teacher Education (number of persons to be nominated to Regional Committee, their term of office and allowance payable) Regulations, 1995". They shall come into force on the date of the publication in the Official Gazette.

*2. Definitions*

In these regulations unless the context otherwise requires.

- (i) "Act" means National Council for Teacher Education Act, 1993 (No. 73 of 1993)
- (ii) All other terms shall have the same meaning as contained in Section 2 of the Act.

*3. Number of person*

Six persons having special knowledge and experience in matters relating to teacher education shall be nominated to each of the Regional Committee by Chairperson, of the Council

*4. Term of Office*

The term of office of persons nominated to the Regional Committee as members under Regulation 3 above shall be two years from the date of their nomination or till fresh appointments are made whichever is later.

*5. Allowance payable*

(1) Travelling and daily allowance shall be paid to such person, who are nominated as member of the Regional Committee, for attending the meeting of the Regional Committee, as may be decided by the Council from time to time.

(2) In addition to the travelling and daily allowance payable under sub-regulation (1) above, the nominated members shall also be paid honorarium, as may be decided by the

Council from time to time for the number of days the member actually attends the meeting

SURENDRA SINGH  
National Council for Teacher Education  
Member Secretary

The 29th February 1996

No. F 28-7/95-NCTE—In exercise of the powers conferred by sub-Section (1) and clauses (j) and (k) of sub-Section 2 of Section 32 read with sub-Section (1), (5) and (6) of Section 19 of the National Council for Teacher Education Act, 1993 (No. 73 of 1993), the National Council for Teacher Education hereby makes the following regulations, namely :

#### 1. Short title and commencement

(1) These Regulations may be called the National Council for Teacher Education (matters relating to quorum, co-option and meetings of the executive Committee) Regulations, 1995.

(2) These Regulations shall come into force from the date of their publication in Official Gazette.

#### 2. Definitions

In these regulations, unless the context otherwise requires :—

- (a) "Act" means the National Council for Teacher Education Act, 1993 (73 of 1993).
- (b) "Council" means the National Council for Teacher Education.
- (c) "Executive Committee" means the Executive Committee of the Council constituted under sub-Section (1) of Section 19 of the Act

#### 3. Meetings of the Executive Committee

(1) The Executive Committee shall meet as often as may be necessary to transact its business but shall meet at least twice in a calendar year.

(2) The Chairperson shall fix the date, time and place of the meetings of the Executive Committee and approve the items of the Agenda for the meetings.

(3) A member shall attend all the meetings of the Executive Committee save where leave of absence has been granted by the Chairperson in writing, and sign the attendance register kept in the meeting.

#### 4. Notice of meetings and list of business

(1) A written notice of every meeting of the Executive Committee shall be given to all the members of the Executive Committee at least ten days before the date fixed for the meeting.

(2) The notice shall state the place, date and time of the meeting and shall specify the business proposed to be transacted thereat.

(3) A separate agenda material for the meeting shall be despatched alongwith the notice or immediately thereafter.

(4) No business which is not on the agenda shall be considered at the meeting without the permission of the Chairperson or in his absence the Vice Chairperson or the other presiding member, as the case may be.

5 All questions coming up before any meeting of the Executive Committee shall be decided by a majority of the votes of the members present and voting. In the event of equal votes for or against a question, the Chairperson or, in the absence of Chairperson, the person presiding over the meetings shall have the power to exercise a second or casting vote.

#### 6. Quorum

(1) At every meeting of the Executive Committee at least one-third of the Members excluding the number of vacancies shall form the quorum.

(2) If at any meeting, quorum is not complete, the presiding member shall, after waiting for 30 minutes, adjourn the meeting for such hour on the same day or following day or some other day as he may think fit and a notice of such adjournment shall be given to the members present as well affixed on the Notice Board of the Council and the business which was to have been brought before the original meeting, had there been a quorum shall be brought before the adjourned meeting and may be disposed off irrespective of the quorum.

#### 7. Emergent meetings

(a) The Chairperson may call an Emergent meeting of the Executive Committee at any time reducing the period of notice at his discretion to deal with any urgent matter requiring its attention.

(b) The Chairperson shall call an Emergent meeting at his discretion on the merits of urgency if he receives a requisition in writing signed by not fewer than five members and stating the purpose for which they desire the meeting to be called is made to the Chairperson.

#### 8. Minutes of the Meetings

(1) Immediately after each meeting of the Executive Committee, the Member Secretary shall draw up the minutes of the meeting and submit the same to the Chairperson, Vice Chairperson or the other presiding member as the case may be, for his approval for taking further necessary action. The minutes so approved, shall be circulated to the members of Executive Committee.

(2) The minutes circulated under sub-regulation 8(1) above, shall be placed before the Executive Committee for confirmation and be subject to such modifications, if any, as the Executive Committee may deem fit to make therein, and the minutes so approved, shall be signed by the Chairperson, Vice Chairperson or the other presiding member, as the case may be, and may form a part of the computer files and the register to be maintained for reference and record.

#### 9. Co-option of persons

The Executive Committee may draw a panel of persons for co-operations in the various fields pertaining to the functions of the Council whose assistance and advice it may desire in carrying out the functions assigned to the Executive Committee. The Chairperson shall co-opt two persons from the panel approved by the Executive Committee to the particular meeting depending upon the items included in the agenda for the particular meeting.

Provided, however, that the Executive Committee shall review the panel as and when such contingency arises, in the interest of the Council.

SURENDRA SINGH  
Member Secretary  
National Council for Teacher Education